

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

(IB)-263(PB)/2018

CA/1460/2019, CA/205/2020, IA/2269/2020, IA/5347/2020, IA/1405/2021

IN THE MATTER OF:

State Bank of India

....Applicant

Vs.

M/s. Century Communication Ltd. & Ors.

.....Respondent

SECTION

U/s 7 of (IBC) in Liq.

Order delivered on 18.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Ashish Kumar Pandey, Adv.

For the Liquidator : Mr. Siddharth Banthia, Mr. Sarim Khan, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA/1460/2019:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of one of the Respondent is present and sought time to upload their Vakalatnama. In view of this, List this application on **30.08.2024**.

CA/205/2020:-

No one is present on behalf of Applicant at the time of hearing of the matter. On the previous date of hearing i.e. on 22.04.2024, also no one had appeared on behalf of Applicant. Ld. Counsel on behalf of non-Applicant is present and submitted that this application has been filed by the previous IRP for seeking their claim and the same has been settled. In view of this, this application is **dismissed for want of non-prosecution**.

IA/2269/2020 & IA/5347/2020:-

No one is present on behalf of Applicant at the time of hearing of the matter. On the previous occasion i.e. on 22.04.2024, also no one had appeared on behalf of Applicant. In view of this, this application is **dismissed for want of non-prosecution.**

IA/1405/2021:-

List this application on **30.08.2024.**

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**